

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (PIL) No. 4527 of 2022**

Ashok Kumar Mishra	Petitioner
	Versus		
The State of Jharkhand through Chief Secretary, Dhurwa, Ranchi, Jharkhand & Anr.		Respondents

**CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD
HON'BLE MR. JUSTICE ARUN KUMAR RAI**

For the Petitioner	: Mr. Sonal Tiwary, Advocate
For the Respondent	: Mr. Jai Prakash, A.A.G. I-A
	: Ms. Chaitali C. Sinha, AC to AAG I-A

Order No. 05/Dated 06th March, 2024

1. The instant writ petition has been filed for issuance of directing upon the respondent/respondents to release the due amount under the Ayushman Scheme of all the empanelled Hospitals under Ayushman Scheme in the State of Jharkhand. Further direction is to conduct an inquiry regarding delay in releasing the reimbursement of amount under the Ayushman Scheme in the State of Jharkhand.

2. This Court after having heard the learned counsel for the petitioner is of the view that releasing the amount in favour of the hospitals who have imparted treatment to the persons coming under the Ayushman Scheme is one of the aspect of the matter which is looking to but the measure aspect of the matter which required to look into is that as to whether one or the other hospitals which have been registered under the Ayushman Scheme are actually claiming the said

amount by giving actual treatment to the patients who are coming under the Ayushman Scheme.

3. This Court, therefore, is of the view that the response from the State of Jharkhand is required to be called upon on the aforesaid issue.

4. Learned counsel appearing of the State of Jharkhand is, therefore, directed to file comprehensive counter affidavit by conducting an inquiry of the hospitals across the State which have been enlisted under the Ayushman Scheme regarding the benefits of the Scheme to ascertain the actual treatment provided or not to one or other eligible.

5. Post this matter on 22nd April 2024.

(Sujit Narayan Prasad, J.)

(Arun Kumar Rai, J.)